

**Jammu and Kashmir  
Pollution Control Committee**

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Transport Nagar, Jammu, 180 006  
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Rajbagh, Srinagar, 190 008

**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: JKPCC/NGT/OA 364/25/2067

Dated:- 19 -01-2026.

**Sub:- Report of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal Order dated 06-01-2026 in O.A No. 364 of 2024 News item titled M/s Koka Brick Kiln Rangeen V/s UT of J&K & Ors.**

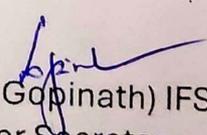
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 06-01-2026 in O.A No. 364 of 2024 News item titled M/s Koka Brick Kiln Rangeen V/s UT of J&K & Ors", the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

**Encl:- As Above.**

  
(Dr. R. Gopinath) IFS  
Member Secretary  
J&K PCC

Before the Hon'ble National Green Tribunal  
Principal Bench, New Delhi

Original Application No. 364 of 2024

IN THE MATTER OF

"M/s Koka Brick Kiln Rangeen  
V/s UT of J&K & Ors."

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 06.01.2026 passed in O.A No. 364 of 2024 News Item titled "M/s Koka Brick Kiln Rangeen V/s UT of J&K & Ors."

**Background:**

That the Hon'ble National Green Tribunal vide Notice dated 06.01.2026 in OA No. 364 of 2024 directed as follows: -

*"The Member Secretary, J & K PCC, appearing virtually, submits that the applicant had filed a fresh application for the grant of consent to operate, which has been rejected. He seeks one weeks' time to place on record a copy of the rejection of the application."*

**Status Report:**

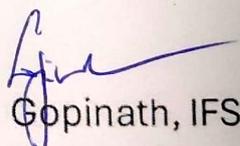
In compliance to the directions issued by the Hon'ble National Green Tribunal on 06.01.2026 in OA No. 364 of 2024, the report of the J&K Pollution Control Committee is as follows:

1. That the Online Application No. 6005535 for Consent to Operate (Fresh) for Brick Kiln M/s Koka Brick Kiln located at Rangeen Kultreh, Chadoora was received under Section 27 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

2. Brick Kiln has been established and put into operation without obtaining mandatory consent of J&K PCC.
3. That the site doesn't qualify the siting criteria w.r.t residential area (244m as against 500m), educational institution (420m as against 500m) and Orchard (208m as against 500m), considering the siting criteria as envisaged under Circular No. 117 JKPCC of 2021 for Brick Kilns operating after 01.01.2010 up to July 2021.
4. That the application was refused under Section 27 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide No. JKPCC/T/C/25/6005535 of 2026 dated: 06.01.2026 **(Copy enclosed as Annexure 1)**.

**Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
(Dr. R. Gopinath, IFS)  
Member Secretary  
J&K PCC

**Jammu and Kashmir  
Pollution Control Committee**

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**Consent Refusal Order**

M/S Koka Brick Kiln  
Rangeen Kultreh Chadoora

No. JKPCC/T/C/25/6005535 of 2026

Dated:-06/01/2026

**Sub:-Refusal of Consent under Section 27 of Water (Prevention and Control of Pollution) Act 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act 1981.**

Ref.:- Online Application No. 6005535 for Consent to Operate (Fresh) for Brick Kiln received from Regional Director, Pollution Control Committee, Kashmir.

Whereas, J&K Pollution Control Committee had received your online application for grant of Consent to Operate (Fresh) for Brick Kiln M/S Koka Brick Kiln, located at Rangeen Kultreh Chadoora under section 27 of Water (Prevention and Control of Pollution) Act 1974 and Under Section 21 of Air (Prevention and Control of Pollution) Act 1981.

Whereas, your application has been examined online on JKOCMMS portal of J&K Pollution Control Committee and the following shortcomings/ deficiencies have been observed in your case:

- i. That the Brick Kiln has been established and put into operation without obtaining mandatory consent of J&KPCC.
- ii. That the site does not qualify the siting criteria with respect to the Residential Area, Educational Institution and Orchard (Considering the siting criteria as envisaged under Circular No 117-JKPCC of 2021 for Brick Kiln operating after 01/01/2021 up to July 2021).

Accordingly, your application No. 6005535 is hereby refused under Section 27 of Water (Prevention and Control of Pollution) Act 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act 1981 on grounds mentioned above.

**“As approved by Competent Authority”**

SABEENA  
SULTAN

Digitally signed by  
SABEENA SULTAN  
Date: 2026.01.06  
14:42:36 +05'30'

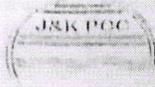
  
(Dr. R. Gopinath)  
Member Secretary

Copy to the:-

1. Regional Director, Pollution Control Committee, Kashmir for information.
2. Divisional Officer Pollution Control Committee, Budgam, for ensuring that the unit holder shall not operate the Brick Kiln.

**Jammu and Kashmir  
Pollution Control Committee**

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membersecretaryjkspcb@gmail.com  
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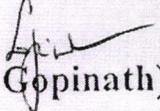


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Corrigendum

In Refusal Order issued vide No. JKPCC/T/C/25/6005535 of 2026, Dated:- 06/01/2026 in favour of M/s Koka Brick Kiln, Rangeen Kultreh Chadoora, please read 01/01/2010 up to July 2021 instead of 01/01/2021 up to July 2021 at S.No. ii.

Rest of the terms and conditions laid down in refusal order shall remain the same.

  
(Dr. R. Gopinath)  
Member Secretary

No. JKPCC/ T/C/26/723-25  
Date: 19/01/2026

Copy to the:-

1. Regional Director, Pollution Control Committee, Kashmir for information.
2. Divisional Officer Pollution Control Committee, Budgam.
3. M/s Koka Brick Kiln, Rangeen Kultreh Chadoora.